

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 1329 of 1992

Allahabad this the 11th day of December, 2001

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.
Hon'ble Maj Gen K.K. Srivastava, A.M.

Jai Singh S/o Ram Dhir Singh, Divisional Accountant,
Office of the Executive Engineer, Construction
Division, P.W.D., Kanpur Nagar.

Applicant

By Advocate Shri S.P. Lal

Versus

1. Union of India through its Secretary Finance,
New Delhi.
2. Senior Deputy Accountant General (Nirman & Lekha)
Office of the Accountant General (A & E)II, U.P.
Allahabad.
3. Executive Engineer, Construction Division,
P.W.D. Kanpur Nagar.

Respondents

By Advocate Shri Amit Sthalekar

O_R_D_E_R (Oral)

By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

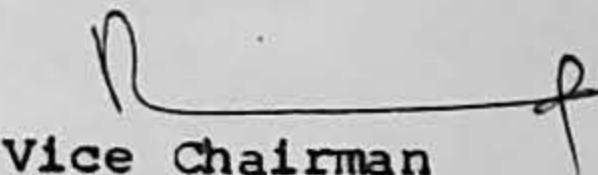
By this O.A. the applicant has challenged
the order dated 02.06.92(annexure-7) and 23.07.92
(annexure-9) passed by the respondent no.3 under
which some deduction from the salary of the app-
licant was directed. The deduction was in conn-
nection with the amount disbursed to the applicant
as treatment expanses. The ground taken was that
he got treatment from unauthorised doctors.

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2. A counter-affidavit was filed, which shows that subsequently it was revealed that Dr. Saluja and Dr. Mathur were included in the panel approved by the Chairman of the Central Government Employees Welfare Coordination Committee and thus, the medical bills submitted by the applicant could not be held unauthorised. In this connection a letter has already been sent to the Executive Engineer concerned on 24.09.92 ~~and~~ for taking action accordingly. In the changed circumstances, the effect of the impugned orders has been taken away, and if any amount has been recovered from the applicant, that shall be paid to the applicant within three months. The O.A. stands disposed of accordingly. No order as to costs.



Member (A)



Vice Chairman

/M.M./